

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.6530/Del/2019  
Assessment Year : 2016-17**

<b>Anisha Builders Pvt. Ltd.</b>	<b>Vs.</b>	<b>Addl. CIT,</b>
<b>C/o-Rohit Tiwari, 8024,</b>		<b>Special Range-1,</b>
<b>ATS Greens Paradiso, CHI IV,</b>		<b>1<sup>st</sup> Floor,</b>
<b>Greater Nodia-201310</b>		<b>Central Revenue Building, ITO,</b>
<b>PAN : AAECA6899A</b>		<b>New Delhi-110002</b>
(Appellant)		(Respondent)

Appellant by	:	Sh. Shobit Tiwari, Adv. Sh. Mohan Kalra, Adv.
Respondent by	:	Shri. M. Baranwal, Sr. DR

Date of hearing	:	<b>23.12.2020</b>
Date of pronouncement	:	<b>23.12.2020</b>

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2016-17 is directed against the order of learned CIT(A)-32, New Delhi dated 28.06.2019.

2. The learned counsel for the assessee, vide its letter dated 14.12.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 23<sup>rd</sup> December, 2020.

**Sd/-**

**(SUDHANSHU SRIVASTAVA)  
JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi